

R.N.I. TELMUL/2016/73158
HSE NO.1051/2017-2019

[Price : Rs. 6-00 Paise.



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-A EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 4] HYDERABAD, TUESDAY, MARCH 20, 2018.

TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana
Legislative Assembly on 20th March, 2018.

L. A. BILL No. 4 OF 2018.

**A BILL FURTHER TO AMEND THE TELANGANA
ADVOCATES' WELFARE FUND ACT, 1987**

Be it enacted by the Legislature of the State of
Telangana in the Sixty-ninth Year of the Republic of India
as follows:-

Short title,
extent
and
commence-
ment.

1. (1) This Act may be called the Telangana Advocates' Welfare Fund (Amendment) Act, 2018.

(2) It extends to the whole of the State of Telangana.

(3) It shall come into force with immediate effect.

Amend-
ment of
section
12.
Act No.33
of 1987.

2. In the Telangana Advocates' Welfare Fund Act, 1987(hereinafter referred to as the principal Act), in section 12,-

(a) in sub-section (1), for the words "fifty rupees", the words " hundred rupees" shall be substituted;

(b) in sub-section (2), for the words "rupees fifty", the words "rupees hundred" shall be substituted;

Amend-
ment of
section
12A.

3. In the principal Act, in section 12A, in sub-section (1), for the expressions, "Rs.50/-" "Rs.43/-" and "Rs.7/-", the expressions "Rs.100/-", "Rs.86/-" and "Rs.14/-" shall respectively be substituted.

STATEMENT OF OBJECTS AND REASONS

The Advocates' Welfare Fund Act, 1987 was enacted for the constitution of a Welfare Fund for providing medical facilities for the members of the Fund and their spouses, payment of retirement/ death benefits etc., in the State.

2. The provisions of the Advocates' Welfare Fund Act, 1987 inter alia contemplate for, payment of fund to the Advocates on cessation or suspension of practice, providing medical facilities for the members of the Fund and their spouses, payment of retirement/ death benefits etc., from and out of the Advocates' Welfare Fund.

3. There has been constant demand for enhancement of benefits payable to the Advocates and accordingly the Secretary, A.P. Advocates' Welfare Fund requested for increasing the denomination of the Welfare Fund Stamp.

4. Having considered the demand from the Advocates and the request of the Secretary, Advocates' Welfare Fund, it has been decided to enhance the Stamp value of "Nyayavadula mariyu vari Gumasthala Samkshema Nidhi" from Rs.50/- to Rs.100/- with consequential changes in the said Act by amending the said Act, 1987 suitably.

5. This Bill seeks to give effect to the above decision.

A. INDRAKARAN REDDY,
Minister for Housing,
Law and Endowments.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Advocates' Welfare Fund (Amendment) Bill, 2018, after it is passed by both Houses of the State Legislature, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

A. INDRAKARAN REDDY,
Minister for Housing,
Law and Endowments.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.